

IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.

Present Thiru.R.Sundara Kamesh Marthandan, B.L.

Judicial Magistrate No.IV, Madurai

Thursday on this 21st day of January 2021

Cr. M.P. No.108 of 2021

Pandiselvi @ Selvi, (44/2021)
wife of Ramakrishnan.

...Petitioner/Accused

-vs-

State of Tamil Nadu,
Represented by Sub-Inspector of Police,
Koodalpudur Police Station.
Crime No.10 of 2021
under Section 380 IPC

...Respondent/Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the arguments of Mr.C.Kannan, counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, this court passes the following :-

ORDER

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested and remanded to Judicial Custody on 07.01.2021. The petitioner was arrested for offence alleged under Section 380 IPC.

2) The Petitioner contend that he is law abiding citizen and that she will not abscond. He is innocent and she has not committed any offence as alleged. The petitioner is in judicial custody for the past fifteen days.

3) The Respondent had strongly opposed granting of bail to Petitioner, that the investigation is in preliminary stage. If she is enlarged on bail, there is possibility of her, committing similar offence. The investigation is not yet completed. She may indulge in threatening the witnesses.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 15 days. Hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) with two sureties each, for like sum.
- b. Thereafter the Petitioner shall appear before the respondent for a period of Two weeks, daily morning at 10.am.
- c. The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the Steno Typist and Typed by her in computer directly and corrected and Pronounced by me in open Court on this 21st day of January 2021.

Judicial Magistrate IV,
Madurai.